

ITEM NO. 24

Court 7 (Video Conferencing)

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 20633/2017

(Arising out of impugned final judgment and order dated 31-05-2017 in WA No. 55113/2015 passed by the High Court Of Judicature At Allahabad)

SANJAY KUMAR SINGH

Petitioner(s)

VERSUS

DR. DHIRENDRA SINGH & ORS.

Respondent (s)

IA No. 1131/2020 - EXEMPTION FROM FILING O.T.
IA No. 81437/2017 - EXEMPTION FROM FILING O.T.
IA No. 73044/2017 - EXEMPTION FROM FILING O.T.
IA No. 81434/2017 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES
IA No. 73042/2017 - PERMISSION TO FILE LENGTHY LIST OF DATES)

Date : 04-01-2022 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S. ABDUL NAZEER
HON'BLE MR. JUSTICE KRISHNA MURARI

For Petitioner(s) Mr. R. Venkataramani, Sr. Adv.
Mr. M. Praveen Vignesh, Adv.
Mr. Chitvan Singhal, Adv.
Mr. Sanjay Kumar Visen, AOR

For Respondent(s) Mr. Abhishek Singh, AOR

 Mr. Sanjay Kumar Tyagi, AOR

 Mr. S.D. Singh, Adv.

 Mr. Rahul Kumar Singh, Adv.

 Mr. Shyam S. Sharma, Adv.

 Mr. Jitender Singh, Adv.

 Ms. Meenu Singh, Adv.

 Mr. Ram Kripal Singh, Adv

 Mr. Dhiraj Kumar, Adv.

 Ms. Shweta Sinha, Adv.

 Ms. Surabhi Shukla, Adv.

 Mr. Siddhart Singh, Adv.

 Ms. Bharti Tyagi, AOR

FOR RR.NO.7

Mr. Mritunjay Kumar Sinha, AOR

UPON hearing the counsel the Court made the following
O R D E R

In view of letter circulated on behalf of respondent NO.7
to adjourn the matter, matter is adjourned.

As prayed, list after four weeks.

(NEELAM GULATI)
ASTT. REGISTRAR-cum-PS

(KAMLESH RAWAT)
COURT MASTER (NSH)